

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 310**

IA-385/2024

In

IB-185(ND)/2022

**IN THE MATTER OF:**

M/s. Stressed Assets Stabilization Fund

**.....APPLICANT/PETITIONER**

**Vs**

M/s. Bina Sharma

**.....RESPONDENT**

**SECTION**

**U/s 95(1) of IBC, 2016**

**Order delivered on 10.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Respondent

: Mr. Abhinav Tyagi, Mr. Gaurav Sethi, Advocates.

For the RP

: Mr. Akshay Goel and Harsh Jadon, Advs

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA-385/2024:-**

The written submissions filed by the Resolution Professional pursuant to the order dated 06.06.2024 are on record. The Financial Creditor and the Personal Guarantor are directed to bring the written submissions on record within three days.

List the matter on **31.07.2024**.

**Sd/-**

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

**Sd/-**

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**